

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 8

**CA 272/2022, CA 299/2022, IA 267/2021, CA 338/2021, CA 34/2022,  
CA 403/2021 MA 328/2019 CA 121/2022, IA 94/2022 CA 111/2021, CA  
96/2021 IN CP 3638/MB/2018**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.10.2022**

NAME OF THE PARTIES: **Union of India**  
**V/s**  
**Infrastructure Leasing & Financial  
Services Ltd & Ors**

*Appearance (via video-conference):*

For the Applicant

In CA 111/2021 : Adv Neha Naik

CA 96/2021 : Adv Prakash Shinde a/w Adv Astha Ojha  
& Adv Aalisha Sharma i/b MDP & Partners

For the Respondent IN

IA 267/2021,

CA403/2021 & R-2

IN CA 34/2022,

CA111/2021, MA

328/2019 : Mr. Animesh Bisht a/w Ms. Drishti Das and  
Ms. Roma Bhojani i/b Cyril  
Amarchand Mangaldas

Section 241-242 of the Companies Act, 2013

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**ORDER**

**CA 272/2022, CA 299/2022**

Wrongly on Board since the above CA is already heard and Reserved.

**IA 267/2021**

This IA bearing No. 267/2021 filed by the Commissioner CGST seeking directions against the Claim Management Advisor to admit the claim. Ld. Counsel appearing for the Claim Management Advisor informed this Bench that, the claim of the CGST has already been considered by the Claim Management Advisor. In view of the above submissions, nothing survives in the present application. Accordingly, the present application is dismissed as infructuous.

**CA 34/2022**

Ld. Counsel appearing for the CA 34/2022 seeks liberty to withdraw the CA bearing No. 34/2022 with a liberty to file fresh and better Company Application. Let this liberty is granted. With the aforesaid observations the CA bearing No. 34/2022 is disposed of as withdrawn.

**CA 403/2021**

Ld. Counsel appearing for the Applicant in CA 403/2021 seeks liberty to amend the cause title. Liberty is granted. Let the same be done within a period of two week. Copy of the amended application may also be served on the respondents before the adjourned date. List this matter on Board on 04.11.2022.

**MA 328/2019**

Counsels for the both sides are present. Ld. Counsel appearing for the Union of India seeks time to file reply. Let the reply be filed within a period of two

week. Copy of the reply may also be given to the Counsel appearing for the Applicant. List this matter on Board on 09.11.2022.

**CA 121/2022, IA 94/2022, CA 111/2021, CA 96/2021**

List these applications on Board on 15.11.2022 for further consideration and hearing.

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

Jagdish

**Sd/-**

JUSTICE P.N. DESHMUKH  
Member (Judicial)